New Delhi, dated 24\textsuperscript{th} April, 2020

\textbf{Order under section 119 of the Income-tax Act, 1961}

Section 44AB of the Income-tax Act, 1961 (‘the Act’) read with rule 6G of the Income-tax Rules, 1962 (‘the Rules’) requires specified persons to furnish the Tax Audit Report along with the prescribed particulars in Form No. 3CD. The existing Form No. 3CD was amended vide notification no. GSR 666(E) dated 20\textsuperscript{th} July, 2018 with effect from 20\textsuperscript{th} August, 2018. However, the reporting under clause 30C and clause 44 of the Tax Audit Report was kept in abeyance till 31\textsuperscript{st} March, 2019 vide Circular No. 6/2018 dated 17.08.2018, which was subsequently extended to 31.03.2020 vide Circular No. 9/2019.

Several representations were received by the Board with regards to difficulty in implementation of reporting requirements under clause 30C and clause 44 of the Form No. 3CD of the Income-tax Rules, 1962 in view of the Global Pandemic due to COVID-19 virus and requested for deferring the applicability of the above provisions.

The matter has been examined and in view of the prevailing situation due to COVID-19 pandemic across the country, it has been decided by the Board that the reporting under clause 30C and clause 44 of the Tax Audit Report shall be kept in abeyance till 31\textsuperscript{st} March, 2021.

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(Amit Jain) 24.04.2020
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\textbf{Dy. Commissioner of Income Tax (OSD)}

TPL Division

Copy to:

1. PS to FM/OSD to FM/PS to MoS(F)/OSD to MoS(F)
2. PS to Secretary (Finance)
3. The Chairman and all Members, CBDT
4. All Pr. DGsIT/Pr. CCsIT
5. All Joint Secretaries/CsIT, CBDT
6. Directors/Deputy Secretaries/Under Secretaries of CBDT
7. DIT (RSP&PR)/Systems, New Delhi
8. The C&AG of India (30 copies)
9. The JS & Legal Adviser, Ministry of Law & Justice, New Delhi
10. The Institute of Chartered Accountants of India
11. CIT (M&TP), Official Spokesperson of CBDT
12. O/o Pr. DGIT (Systems) for uploading on official website
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(Amit Jain) 24.04.2020
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\textbf{Dy. Commissioner of Income Tax (OSD)}

TPL Division